

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.328 of 2015
IN
OA No.1459 of 2012

This the 3rd day of September, 2015

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Sh. Ved Prakash Singh,
S/o Sh. Chand Singh,
R/o 186, Gautam Nagar,
Delhi.

...Petitioner
(By Advocate: Shri Ravinder Kumar Sharma for Shri Manjeet Singh)

Versus

1. Sh. K.K. Sharma
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat, I.P. Estate, New Delhi.
2. Sh. Anindo Majumdar
Principal Secretary (Services),
Govt. of NCT of Delhi
Delhi Secretariat,
I.P. Estate, New Delhi.
3. Sh. S.N. Sahai
Principal Secretary (Finance),
Govt. of NCT of Delhi,
Delhi Secretariat,
I.P. Estate, New Delhi.
4. Sh. Janak Digal
Chairman (DSSSB)
FC-18, Institutional Area,
Karkardooma, Delhi.

...Respondents
(By Advocate : Shri Shri T. D. Yadav for Shri Vijay Kumar Pandita)

ORDER (ORAL)

SHRI V. AJAY KUMAR, MEMBER (J) :

Heard both sides.

2. The present Contempt Petition is filed complaining non-implementation of the Order of this Tribunal dated 7.8.2013 in OA No.1459/2012 as upheld by the Hon'ble High Court of Delhi in Writ Petition (C) No.7423/2013 vide Order dated 4.8.2014.

3. It is submitted by the learned counsel for the respondents that in compliance of the Orders of this Tribunal, the respondents, after the CP was filed, passed Order No.446 dated 24.8.2015 granting retrospective promotion to the petitioner w.e.f. 7.2.2011. However, the petitioner's counsel submits that consequential financial benefits such as arrears etc. have not yet been paid to the petitioner.

4. In view of substantial compliance of the Orders of this Tribunal, the present Contempt Petition is closed. Notices issued to the respondents are discharged. However, the respondents shall ensure the payment of consequential financial benefits to the petitioner within six weeks from the date of receipt of a copy of this Order. No costs.

(SHEKHAR AGARWAL)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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